

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

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Original Application No. 331/01436/2018

Allahabad this the 18<sup>th</sup> day of December 2020

Hon'ble Mr. Devendra Chaudhry, Member-A

Vinod Kumar Pandey

Applicant

Advocates: Shri V.S. Rawat  
Shri S.N. Mishra

Vs.

Union of India and others.

Respondents

By Advocate: Shri T.C. Agrawal

O R D E R

The undersigned has joined this Single Member Bench through video conferencing facility.

2. No one is present for the applicant even on revised call. Shri T.C. Agrawal, learned counsel for the respondents is present online.
3. Learned counsel for the respondents submits that there has been no appearance from the side of applicant for last several dates.
4. It is noticed that there was no appearance from the side of applicant on 20.09.2019, 18.10.2019 and 14.02.2020. Even today, there is no appearance from the side of applicant.

5. Learned counsel for the respondents submits that as there is no appearance on behalf of applicant, O.A. may be dismissed.
6. There is merit in the submission of respondents' counsel as the applicant has not been able to make his presence. It is ample clear that the applicant does not want to pursue the O.A. any more.
7. Accordingly, MA No. 2800/2018 as well as OA No. 1436/2018 stand dismissed in default and for want of prosecution.

**(Devendra Chaudhry)**  
Member-A

/M.M/